

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

CRIMINAL APPLICATION (APL) NO. 327/2020

Atikoddin Rafikoddin @ Sheikh Atik Sheikh Rafique and one

..vs..

State of Maharashtra and anr.

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri Mir Nagman Ali, Advocate for applicants.

CORAM : VINAY JOSHI, J.

DATED : 23/04/2020

Heard.

2. The applicant no.1 is accused and applicant no.2 is the original informant. Both of them have jointly filed this application to quash F.I.R. registered vide Crime No.51 of 2020 at Hiwarkhed police Station relating to an offence punishable under Section 379 of the Indian Penal Code.

3. It is alleged that there was theft of a Cow. The applicant no. 2 i.e. original informant has filed an affidavit in support of the application, stating therein that the matter has been settled.

4. Issue notice to respondent, returnable on 05.05.2020.

5. Having regard to the facts of the case, interim relief is granted in terms of prayer clause (2) and (3).

JUDGE

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